

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 242 OF 2024 (PB)

IN THE MATTER OF :

"NEWS ITEM TITLED "SEHORE MEI HITECH MACHINE SE NARMADA MEI HO RAHA RET KA AVAIDH KHANAN PRASHASHAN NE KEE KARYAVAI RODAR AUR JCB JABT" APPEARING IN ABP NEWS DATED 04.02.2024"

I N D E X

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2.	Affidavit		04
3.	Copy of Seizure Memo along with Inspection Panchnama and geo-tagged photographs	R-1 (Colly.)	05-09

Date: 13.03.2024

Place: Bhopal



**COUNSEL FOR
STATE OF MADHYA PRADESH**

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ACTION TAKEN REPORT ON BEHALF OF STATE OF MADHYA PRADESH

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER :

1. That in the present Original Application, this Hon'ble Tribunal exercising its suo moto jurisdiction took cognizance of illegal mining in District Sehore, Madhya Pradesh as published in ABP New Article dated 04.02.2024 titled *“sehore mei hitech machine se narmada mei ho raha ret ka avaidh khanan prashashan ne kee karyavai rodar aur jcb jabt” appearing in abp news dated 04.02.2024”*.
2. That the answering respondent received the Notice dated 01.03.2024 of this Hon'ble Tribunal with directions of appearance on 14.03.2024 along with report.
3. That in compliance of the aforementioned Notice it is submitted that on 03.02.2024, information of illegal sand excavation/transportation/storage in the Babri Sand Mine located in the Narmada River in Gram Babri, Tehsil Rehti, District Sehore was received and thereafter on directions

of Collector Sehore a inspection team was constituted including several officers of Mining Department and Police.

4. That during the inspection at the site, it was found that illegal excavation of sand was being carried out using 04 tractor loaders and 02 JCB machines in Gram Babri, Narmada River and the following vehicles were engaged in illegal sand excavation: 01 JCB Loader with chassis number HRDXSPTI03300507, 02 JCB machines with chassis numbers NPYUEN 4 ATBWWHP 4307590 and Mahindra tractor loader with chassis number MBNWEBD1JPNF0076541 PV 5075 EVELAE 085550, 05 JCB Loader with chassis number 1 PV 5405 EPPM0 12611.
5. That the aforementioned vehicles were seized and were taken to Rehti Police Station and placed under custody for further investigation under Rule 18 of the Madhya Pradesh Illegal Mining and Storage Prevention Rules 2022. A copy of Seizure Memo along with Inspection Panchnama and geo-tagged photographs of seized vehicles are marked and annexed herewith as **Annexure R-1 (Colly.)**.
6. An affidavit in support is filed herewith.

Date: 13.03.2024

Place: Bhopal



**COUNSEL FOR
STATE OF MADHYA PRADESH**

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AFFIDAVIT

I, Rajendra Singh Parmar, S/o Late Shri Ratan Singh Parmar, Mining Officer, Sehore and Officer-in-Charge, office at Office of Collector, Mining Department, Old Indore Bhopal Road, Sehore, M.P. do hereby solemnly affirm on oath as under :

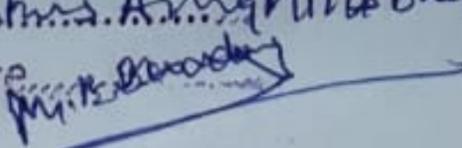
1. That I am Officer in Charge for State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing an Action Taken Report in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact has been concealed.
3. That the contents of the Action Taken Report are true and correct and no material fact is concealed or suppressed.

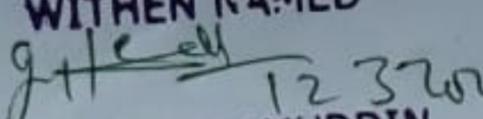
DEPONENT

VERIFICATION

I the above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this ___ Day of _____ 2024 at Bhopal (MP)

IDENTIFIED BY ME
Name. Mehul..Bharadwaj
Address. 50/9, U.T. Lawyers
Chambers. Amnigilla Bhopal
Signature 

**SWORN BEFORE ME THIS
WITHIN NAMED**

12/3/2024
**GHULAM NIZAMUDDIN
ANWAR SIDDIQUI**
NOTARY/ADVOCATE, BHOPAL (M.P.)

DEPONENT

कार्यालय कलेक्टर (खनिज शाखा) जिला सीहोर

क्रमांक / खनिज / 2024 / 10

दिनांक 03/02/2024

अभिरक्षा पत्र

(मध्यप्रदेश खनिज (अवैध उत्खनन, परिवहन, भंडारण का निवारण) नियम 2022)



स्थान 2.6.21

दिनांक 03/02/2024

समय 12.15 PM

प्रति,

थाना प्रभारी

थाना 2.6.21 जिला सीहोर (म. प्र.)।

विषय:-वाहन ट्रक/डम्पर/ट्रेक्टर ट्राली क्रमांक को खनिज सहित अभिरक्षा में रखने बाबत

मेरे भ्रमण के दौरान स्थान ग्राम-बातरी में विषयांकित वाहन में अवैध उत्खनन/खनिज का अवैध परिवहन मेरे जांच के दौरान मेरे द्वारा पकड़ा गया, उक्त वाहन को मय खनिज के अभिरक्षा में रखने का कष्ट करें।

कृपया कलेक्टर/अतिरिक्त कलेक्टर/खनि अधिकारी (खनिज शाखा) जिला सीहोर (म. प्र.) के लिखित आदेश के उपरांत ही उक्त वाहन को मय खनिज के छोड़ा जावे।



3-2-24

Santosh
03/02/2024

खनि निरीक्षक

जिला सीहोर (म. प्र.)

सन्तोष सुमिबरा
Mobile No. 9752999586

कार्यालय कलेक्टर (खनिज⁶ शाखा) जिला सीहोर

क्रमांक / खनिज / 2024 / 10

दिनांक 03/02/2024

अभिरक्षा पत्र

(मध्यप्रदेश खनिज (अवैध उत्खनन, परिवहन, भंडारण का निवारण) नियम 2022)



स्थान ... सीहोर

दिनांक 03/02/2024

समय ... 12:15 PM

प्रति,

थाना प्रभारी

थाना ... सीहोर ... जिला सीहोर (म. प्र.)

(4) जाल डिप्ट - 2772 का 52
IP45075EVLA085550

(3) जाल डिप्ट - 212 का 52
IP45075E-PPM012611

विषय:- वाहन ट्रक/डम्पर/ट्रेक्टर ट्राली क्रमांक (6) ... सहित अभिरक्षा में रखने का धर्ता को खनिज ...

मेरे भ्रमण के दौरान स्थान ... में विषयांकित वाहन में ... खनिज का अवैध परिवहन मेरे जांच के दौरान मेरे द्वारा पकड़ा गया, उक्त वाहन को मय खनिज के अभिरक्षा में रखने का कष्ट करें।

कृपया कलेक्टर/अतिरिक्त कलेक्टर/खनि अधिकारी (खनिज शाखा) जिला सीहोर (म. प्र.) के लिखित आदेश के उपरांत ही उक्त वाहन को मय खनिज के छोड़ा जावे।



Santosh
खनि निरीक्षक

जिला सीहोर (म. प्र.)

Mobile No. 995299536

T.C
Santosh
M.I. Sehore

पंचनामा

स्थान - ग्राम बावली 9
तहसील - रेहरी
दिनांक - 03/02/2024
समय - 10:00 PM

हम पंचान आज दिनांक 03/02/2024 को, समय 10:00 PM को, स्थान - ग्राम बावली, तहसील - रेहरी, नर्मदा नदी पर सही - सही स्थान पर, कि स्वामि मिरिचक, सीलोट द्वारा अर्बिध रैत उत्खनन / पक्ष / भंगरण की जांच की गयी। मोठे पर जांच के दौरान ग्राम - बावली, नर्मदा नदी में ~~का~~ 4-ट्रेक्टर- कोडर एवं 2-जुस मशीनों के द्वारा रैत को अर्बिध उत्खनन होना पाया गया। मोठे पर जांच में ① JCB कोडर चार्ज NO. HAR3DXS4T03300507 ② JCB मशीन चार्ज NO. PUN4ATBWVP4307590 ③ महेन्द्रा ट्रेक्टर कोडर MBNWEBD9JPNF00765 ④ जानडियर - ट्रेक्टर कोडर चार्ज NO. 1PY5075EVL A085550 ⑤ जानडियर - ट्रेक्टर कोडर चार्ज NO. 1PY 405EPPM012611 ⑥ जानडियर - ट्रेक्टर कोडर चार्ज NO. 1PY--12750 को अर्बिध रैत उत्खनन करने पाया गया। अर्बिध रैत उत्खनन करते पाये जाने पर उत्खननवाहनों को जलन किया गया। प्रत्येक जलन कोडर मशीन एवं जुस मशीन द्वारा लगभग 27-27-27-27-27-27 घं. की रैत स्वामि का अर्बिध उत्खनन कर मिठाखी जिम्मापाना पाया गया। जलन वाहनों को थाना - रेहरी को वाजद पुलिस अतिरिक्त में बंद किया गया।

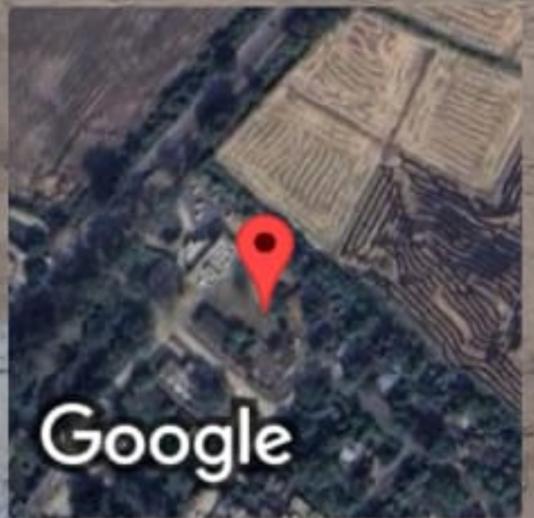
सेक्स 196 कॉन्ट
दिनांक
दि 109 दिनांक
दि 312 महेन्द्र

To: Santosh
M.I, Rahoni

Santosh
03/02/2024
स्वामि मिरिचक
जिम्मा - सीलोट
अर्बिध उत्खनन



 **GPS Map Camera**



Rehti, Madhya Pradesh, India
PCWV+4J3, Rehti, Salkanpur, Madhya Pradesh 466446, India
Lat 22.745266°
Long 77.444437°
07/03/24 06:24 PM GMT +05:30



 **GPS Map Camera**

Salkanpur, Madhya Pradesh, India
 PCVV+WRF, Rehti, Salkanpur, Madhya Pradesh 466446, India
 Lat 22.745216°
 Long 77.444529°
 07/03/24 06:13 PM GMT +05:30

